IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

MA No.397/2017 in C.P. NO.66/I&BP/2017

Under Section 7 of I&BC, 2016

In the matter of:

Edelweiss Asset Reconstruction Co. Ltd.

... Advocates for Resolution Professional

v/s.

Murli Industries Ltd.

.... Respondent

Order delivered on: 18.09.2017

Coram:

Hon'ble Mr. B.S.V. Prakash Kumar, Member (Judicial)

Hon'ble Mr. V. Nallasenapathy, Member (Technical)

For the Petitioner:

Ms. Jyoti Singh &

Ms. Neha Naik

Advocates for Resolution Professional

i/b Phoenix Legal

For the Respondents:

None present.

Per B.S.V. Prakash Kumar, Member (Judicial)

ORDER

On the Petition filed u/s.12 (2) of IB Code with Regulation 40 of I&B Regulations, the Counsel appearing on behalf of IRP having stated CoC has passed a resolution for extension of Insolvency Resolution Process time for 90 more days on the ground that CIRP is in the advance stage of getting non-binding offers, at request of IRP, looking at the CoC Resolution dated 21.8.2017, this Bench hereby extends Insolvency Resolution process time for 90 more days effective from 2.10.2017.

Accordingly, MA 397/2017 is allowed.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)